

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 582 of 2020

IN THE MATTER OF:

Axis Bank Ltd.

...Appellant

Versus

Value Infracon India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Sharad Tyagi, Ms. Yukti Makan and Mr. Kamendra Kr. Rajput, Advocates.

**For Respondents: Mr. Sanjay Kumar Singh, Advocate for R-1.
Mr. Kumar Deepraj and Mr. Neeraj Kumar Gupta,
Advocates for R-2.**

ORDER
(Through Virtual Mode)

07.12.2020: Reply affidavit has not been filed by Respondent No. 2. Mr. Kumar Deepraj, Advocate representing Respondent No. 2 submits that Respondent No. 2 would be adopting the reply filed by Respondent No. 1. Rejoinder has already been filed by the Appellant. Thus, the pleadings are complete. Written submission have also been filed. Learned counsel for the Appellant may provide copy of the rejoinder to learned counsel for Respondent No. 1 during the course of the day.

Let the matter be listed 'for admission (after notice)' on **8th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

am/gc